

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 28.1.2000.

Heard Mr.B.Dash, learned Additional Standing Counsel (Central) and Shri K.Lenka, learned counsel for the petitioner on M.A. No.09/2000 filed by learned Additional Standing Counsel as also on another MA filed by Mr.Lenka in court today, after serving copy on the other side. Prayers in both the MAs are more or less similar and therefore, these two MAs have been taken together. It is submitted by learned ASC that in pursuance of the direction of this Tribunal, the case of the petitioner for compassionate appointment has been re-examined and ~~his~~ ^{her} case has been recommended for compassionate appointment to the CRC. In view of this, it is submitted by the learned Additional Standing Counsel that the original application has become infuctious. It is submitted by learned counsel for the petitioner that in view of the submission that the case of the applicant has been recommended to the CRC for giving appointment to her on compassionate ground, a direction be issued to the Respondents to take a view on the applicant's case within a stipulated period. In consideration of the submissions made by learned counsel for both sides and the averments made in the MAs, the OA is disposed of with a direction to the Respondents that a view on the recommendation before the CRC regarding giving compassionate appointment to the petitioner should be taken by the Departmental Authorities within a period of 120 days from the date of receipt of a copy of this order. With the above directions, the Original Application and two MAs

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free copy of
the order
dt. 28.1.2000
given to the
both counsels.

are disposed of. No costs.

S. J. S.
vice-Chairman

S. J. S.
Member (Judicial)

Free copy
28.1.2000